

**Notice under Order XXI, Rule 52 of the Code of Civil Procedure**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

Whereas the plaintiff abovenamed has applied for execution of the decree/ order of this Court, dated the ..... day of ..... 19 by attachment under Rule 52 of Order XXI of the Code of Civil Procedure of the money or property specified in the schedule hereto and belonging to the defendant abovenamed, but in your hands;

Now take notice that under Rule 52 of Order XXI of the said Code you are requested to hold the said moneys or property until the further order of this court.

Witness ..... Chief Justice at Bombay aforesaid, this ..... day of ..... 19 .

Prothonotary and Senior Master.

Sealer

The ..... day of ..... 19 .

Advocate for .....

SCHEDULE